

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. MP/076/2014**

- Subject : Petition for reduction of long term open access from 60 MW to 30 MW (Unit-1, Unit-II 15 MW) and refund of the excess transmission charges paid by the petitioner as per the bulk power transmission agreement dated 30.4.2009 read with Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long term access and Medium term open access in inter-State Transmission and related matters) Regulations, 2009.
- Date of hearing : 11.7.2014
- Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri M. Deena Dayalan, Member  
Shri A.K. Singhal, Member
- Petitioner : Spectrum Coal and Power Limited
- Respondent : Power Grid Corporation of India Limited
- Parties present : Shri Sanjay Sen, Sr. Advocate, SCPL  
Shri Matrugupta Mishra, Advocate, SCPL  
Shri Manju Gupta, PGCIL

**Record of Proceedings**

Learned senior counsel for the petitioner submitted that as per the Commission`s direction dated 20.5.2014, PGCIL has not filed reply to the petition.

2. The representative of PGCIL submitted that reply to the petition has already been filed on 10.7.2014.

3. After hearing the learned counsel for the petitioner and representative of PGCIL, the Commission directed PGCIL to serve copy of the reply on the petitioner immediately. The Commission further directed the petitioner to file rejoinder to the reply, on affidavit, by 25.7.2014, with an advance copy to the respondent.

4. The Commission directed that due date of filing the rejoinder should be strictly complied with.
  
5. The petition shall be listed for hearing on 7.8.2014.

By order of the Commission

Sd/-  
(T. Rout)  
Chief (Law)